

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 283/1997.

Thursday, this the 19th day of June, 1997.

Coram: Hon'ble Shri B.S.Hegde, Member(J).

S.S.Patil,
Bhadole Hatkamangale,
District - Kolhapur.

... Applicant.

(By Advocate Shri S.P.Kulkarni)

V/s.

Union of India through
Telecom District Manager,
Telephone Bhawan,
Tarabai Park,
Kolhapur - 416 003.

... Respondents.

(By Advocate Shri S.S.Karkera)

O R D E R (ORAL)

(Per Shri B.S.Hegde, Member(J))

Heard Shri S.P.Kulkarni, counsel for the
applicant and Shri S.S.Karkera, counsel for the
respondents.

2. The applicant is challenging the order
passed by the C.G.I.T. No.2, Mumbai dt. 18.4.1996
before this Tribunal under section 19 of the
Administrative Tribunals Act. During the course of
hearing the learned counsel for the respondents drew
my attention to a decision of the Supreme Court in
Ajay D.Panalkar V/s. Management of Pune Telecom
Department(Arising out of S.L.P.(C) No.22525/96)
wherein the Apex Court has held that the Central
Administrative Tribunal has no jurisdiction to
entertain the application filed by the respondent
Management and set aside the order of the Tribunal.
In view of this position, the application cannot be

...2.

entertained and the same is disposed of accordingly
with liberty to the applicant to approach the
appropriate forum. No order as to costs.

B.S. Hegde
(B.S. HEGDE)
MEMBER (J)

B.